

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF **SERWEL ELECTRONICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SERWEL ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28-04-1997
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956 with Registrar of Companies Telangana, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32100TG1997PTC026971
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 6-3-853/1, 6-3-854 & 6-3-854A, Meridian Plaza, Beside Lal Bungalow, Ameerpet Hyderabad TG 500016 IN
6.	Date of Closure of Insolvency Resolution Process	25-08-2021
7.	Liquidation Commencement date of Corporate Debtor	26-08-2021 (order received by Liquidator on 04-09-2021)
8.	Name and registration number of the insolvency professional acting as Liquidator	Pavan Kankani IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the Liquidator, as registered with the Board	C/o P K Associates #302, 3-6-140/A, 3 rd Floor, City Centre, Above Bata Showroom, Himayat Nagar, Hyderabad - 500 029 Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	C/o P K Associates #302, 3-6-140/A, 3 rd Floor, City Centre, Above Bata Showroom, Himayat Nagar, Hyderabad - 500 029 Email: liquidator.serwel@gmail.com
11.	Last date for submission of claims	25-09-2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of the Serwel Electronics Private Limited on **26-08-2021**.

The Stakeholders of **Serwel Electronics Private Limited** are hereby called upon to submit their claims with proof on or before **25-09-2021** to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

PAVAN KANKANI

IBBI/IPA-002/IP-N00368/2017-18/11062

Date: 04-09-2021

Place: Hyderabad

